

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.119/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking a relief for delay in commissioning of the 540 MW Wind Power Project by JSW Renew Energy Limited on account of Force Majeure events and consequential extension of the Scheduled Commissioning Date.

Petitioner : JSW Renew Energy Limited (JSWREL)

Respondent : Solar Energy Corporation of India Limited (SECI)

Date of Hearing : **7.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, JSWREL
Shri Yashaswi Kant, Advocate, JSWREL
Ms. Snehal Upadhyay, Advocate, JSWREL
Ms. Shikha Ohri, Advocate, SECI
Shri Kartik Sharma, Advocate, SECI

Record of Proceedings

At the outset, the learned counsel for the Petitioner sought two days' time to file a rejoinder to the reply filed by the Respondent/SECI. Allowing this request, the Commission granted the Petitioner two days' time to file its rejoinder.

2. The Petition will be listed for hearing on **18.8.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)